

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

COURT-V
(Division Bench)

Item No.-102

CP-(CAA)-37/230-232/ND/2024

IN THE MATTER OF:

Glorious Impex Private Limited
With Saifai Hospitality Pvt. Ltd.

....Applicant

SECTION

U/s 230-232

Order delivered on 08.05.2024

CORAM:

SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)

Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Kartikeya Goel, Adv.

For the Respondent :

HYBRID HEARING (PHYSICAL & VC)

ORDER

This is the 2nd motion petition filed under Section 230-232 of the Companies Act, 2013. Heard the submissions made by Ld. Counsel on behalf of Petitioner. Notice be served to the Central Government through Regional Director (Ministry of Corporate Affairs), RoC, Income Tax Department for filing their response and appearance. Further, notices be also published in 2 newspapers i.e. Business Standard Delhi (English Edition) and Business Standard Delhi (Hindi Edition). List the matter on **31.07.2024**.

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)